(b) whether Government propose to modify the recommendations of the Com mission in the light of the criticisms made by the various organisations of Govern ment employees in the matter;

(c) whether Government are also considering the impact of these recommendations  $o_n$  the State Governments; and

(d) whether the Central Government propose to share financial responsibility with the State Governments  $fo_r$  upgrading the pay scales of the State Government employees in the light of the Fourth Cen tral Pay Commission recommendations?

# 'THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE

(SHRI B. K. GADHVI): (a) and (b) An Empowered Committee of Secretaries with Finance Secretary as Chairman has been constituted to consider and process fhe recommendations of the Pay Commission. Besides, an Implementation Cell headed by an Additional Secretary has been set up in th° Ministry of Finance to examine and process the recommendations of the Pay Commission. A Cell has also been set-up i<sub>r</sub>. the Department of Personnel A Training for tb<sub>e</sub> same purpose. The Governmen! hope to take a decision on lhe recommendations of the Pay Commission expeditiously.

(c) No, Sir.

(d) Does not arise.

#### **Export of Iron ore**

300. SHRI GANESHWAR KUSUM: Will the Minister of COMMERCE be pleased to state:

(a) the quantum of iron ore exported from Paradip Port and other ports in the country during 1985-86 port-wise;

(b) what steps have been taken by Government to increase the export of iron ore; and

(c) what are the names of the countries which are keen to import  $iro_n or_e$  from India?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHM DUTT): (a) The quantum of hon ore exported from different ports du;<sup>1</sup> 1985-86 is given beiow:—.

	Port				Export (Pr visional) (in million tonnes)
ţ.	Vizag .	•	·.	•	5-725
2.	Madras	•			4 840
3.	Paradip .	۰.	,		1 867
4∙	Marmugoa				14 043
<b>5</b> .	Redi .		•	•	1 219
6.	Karwar/Bal	ekeri			0 261
			-		
			Тотл	L:	27.955

(b) Following important steps have been taken to increase exports of iron ore:—

(1) Tieing-up export sales on term basis through signing of long term agreements with major buyers of iron ore;

(2) Effective marketing strategies ie the negotiations to increase export in terms of quantities in the main market' of Japan, South Korea, etc.;

(3) Diversification of iron ore exp to new markets in Middle East anu China;

(4) Provision of incentives by -way of marginal discounts i<sub>n</sub> jron ore prices to induce major buyers to increase off-take from Paradeep Port, to compensate them;

(5) Improvements in ore handling faci- lities at various ports with constant interaction with port authorities;

(6) Madras Port deepened to handl<sup>r</sup> vessels of 1,30,000 DWT with effect from April, 1986.

(c) Countries importing iron ore from India are Japan, S. Korea, DPRK, China,

Taiwan, Pakistan, G.D.R., Romania, Poland, Czechoslovakia, Hungary, Italy. Holland,, S. Arabia, Iifaq, Dubai, Abu-Dhabi, Kuwait and Oman.

## मध्य प्रदेश में बन्द कपड़ामिलों का हाथ में लिया जाना

301. श्री बटल विहारी वाकपेथी न क्या बस्त्र मंत्री यह बताने की कृपा करोंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश सरकार ने राज्य में बंद कपड़ा मिलों के केन्द्र द्वारा हाथ गै लिये जाने का अनुरोध किया है:

(0) यदि हां, तो दोसी मिलों की काुल संख्या कितनी हैं; और

(ग) इस संबंध में कोन्द्रीय सरकार की क्या श्रीतीकया है ?

वस्त्र मंत्रालय के राज्य मंत्री (श्री खुझींद आलघ गात): (क) और (स) जी हां, फरवरी 1986 में मच्च प्रदेश राज्य सर-कार ने उद्योग (विकास तथा विनियमन) अभिनियम 1951 के अधीन मैसस थी सज्जन मिल्स लिमिटिड, रतलाम के अधि-म्राडण के लिए अन्रोध किया ।

(ग) केन्द्रीय सरकार ने सभा प्रदेश सर-कार को सुचित किया कि जुन 1985 की नइ गरन नीति के अन्तर्गत वह साधारणतः राज्योशकरण नहीं करोंगी । राज्य सरकार एंसी फिलों का तत्वाल राष्ट्रीयकरण करने के लिए एर्थतः सकम है बचते ये एंसा चार्त तथा यह जावस्थक नहीं है कि एसी फिलों के प्राप्त ता प्रोपन्नहग प्रारम्भ में केन्द्रीय सरसार दगारा किया पाता चाहिए ।

#### Increase in bonded labour

### 302. SHRI D. B. CHANDRA GOWDA: Wil! the Minister of LABOUR be p to state:

(a) whether Government are aware that the bonded labourers in the country are increasing rapidly; (b) whether the Central Government propose to issue directions to the State Government to launch a survey of bonded labourers in their respective States; and

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA); (a) No, Sir.

(b) and (c) Under the Bonded Labour System (Abolition) Act, 1976 the respon sibility for identification, release and re habilitation of bonded labourers rests en tirely with the State Governments. As per the latest reports received from the State Governments the total number of bonded labourers identified and freed as on 31-3-86, was 2,05.923 out of which 1,60,268 have been rehabilitated-. The identification of bonded labourers and their subsequent release and rehabilitation is a continuous process, and the State Gov ernments have been requested to conduct periodic surveys to bonded labourers in their respective States and take necessary steps for tlieir quick release and rehabilitation. In order to complete the process of rehabilitation of bonded labourers as a time bound programme, annual and quarterly targets are fixed for different States and the ceiling limit of Rs. 4,000/- has been enhanced to Rs. 6,250/- with effect from 1st Feb., 1986 per bonded labourer half of which is given as centra] share.

#### Setting np of a complaint cell to monitor complaints received from Tonrists

303. SHRI D. B. CHANDRA GOWDA: Will the Minister of TOURISM be pleas, ed tO state:

(a) whether the Central Government pro pose to set up a complaint and grievance cell to closely monitor complaints received from tourists in the country;

(b) if so, by when the proposed cell is likely  $t_0 b_e$  set up; and

(c) to what extent the proposed celi will help  $i_n$  improving the condition of tourist